

O.A. No.26/2011

ORDER DATED 25th JANUARY, 2011

K.M. Nayak.....Applicant

Vrs.

Union of India & OthersRespondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, ADMINISTRATIVE MEMBER

&

HON'BLE MR. A.K. PATNAIK, JUDICIAL MEMBER

.....
Heard Sri N.R. Routray, Ld. Counsel appearing for the applicant and Sri S. K. Ojha, Ld. Standing Counsel appearing on notice for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. Sri Routray, Ld. Counsel appearing for the applicant submits that the case of the applicant is regarding grant of incentive based on pay scale and arrears from the month of February, 2010. In this regard the applicant has already submitted an application along with others to the Chief Workshop Manager, Carriage Repair Workshop, East Coast Railway, Mancheswar, Bhubbaneswar (Respondent No.2) on 07.04.2010 vide Annexure-A/6 in which the applicant figures at Sl. No.8. He further submits that he will be satisfied if a direction will be issued to Respondent No.2 to consider his representation at Annexure-A/6 as per Rule and also interms of the order of this Tribunal rendered in O.A. No.597/2010 on 06.01.2011.


3. Having regard to the submissions made and as agreed to by the Ld. Counsel for the parties, without going into the merit of the case, Respondent No.2 is hereby directed to consider the pending

representation at Annexure-A/6 dated 07.04.2010 and pass a reasoned order within a period of two months, as per Rule/Railway Board's clarification vide Annexure-A/5 and keeping in view the order of this Tribunal cited above, from the date of receipt of copy of this order and communicate its decision to the applicant.

4. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

5. Send a copy of this order along with copy of the O.A. to Respondent No.2 for compliance and free copies of this order be made over to the Ld. Counsel for the parties.

6. Sri Routray, Ld. Counsel appearing for the applicant undertakes to deposit the postal requisites by tomorrow.


JUDL. MEMBER


ADMN. MEMBER